

12.08 hrs.

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

First Report

[*Translation*]

SHRI BABANRAO DHAKNE (Beed): I beg to present the first report (Hindi and English version) of the Committee on Absence of Members from the Sittings of the House.

12.09 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

[*English*]

SHRI BAL GOPAL MISHRA (Bolangir): I am on a point of order. Zero Hour has been a privilege of the Members to raise various issues concerning the country... (*Interruptions*)

SHRI AJIT PANJA (Calcutta North East): I bring to your kind attention that in this Session a rule has been made that for raising any point in Zero Hour a written notice has to be given between 10-10.30 A. M. to the Office of the Speaker. I have done so and notice was given exactly at 10 O'clock today regarding the misuse of national TV network and illegal showing of the film of NTR named, 'Daana Veera Sura Karṇa'. This film is not national award winner nor an international award winner, nor selected for Film Festival. No film can be shown in national network on Sunday unless any of these conditions are fulfilled. Secondly, at 10.30 A.M. this film was started showing, although the time was 11.30 A.M. and it went for a longer time than usually given for such films. The result is other films already fixed up during that time

were cancelled unilaterally causing loss to the common men, that is, producers concerned. This is not the first time but in December 1989 and in January 1990 also this Government indulged in such mal-practices. Therefore, the TV has become a toy in the hand of a delinquent child named the Information Minister, Shri P. Upendra. I demand that the Minister must make a statement and no amount of professional charges and fees should be paid to NTR or anybody else in respect of this film, which was illegally shown.

MR. DEPUTY SPEAKER: No point of order.

SHRI IBRAHIM SULAIMAN SAIT (Manjeri): Sir, I must say that the matter raised by Mr. Soz is completely different from the discussion under Rule 193. The Home Minister has misled the House. He has given wrong figures about those who were killed by firing on the mourners of Mirwaiz and he must correct himself. The Minister should give correct figures. He has misled the House. He has also said that Mr. Soz has got information from the terrorists. This is also very serious. It is different from discussion under Rule 193.

MR. DEPUTY SPEAKER: Mr. Sulaiman Sait, you have had your say. Now, take your seat.

PRF. SAIFUDDIN SOZ: Sir, I have decided to walk out.

MR. DEPUTY SPEAKER: Nothing of what Mr. Soz says will form part of the record.

(*Interruptions*)*

At this stage Shri Saifuddin Soz and some other hon. Members left the House

SHRI M. J. AKBAR (Kishanganj): Sir, the Minister for Kashmir Affairs according to a report in the newspaper has been divested of the Kashmir portfolio. The Ministry has

*Not recorded.

[Sh. M.J. Akbar]

been disbanded. The Prime Minister has given a very confusing answer in the House and not informed the House about the status of that Ministry. I think, we are entitled to know whether that Ministry exists or not.

[Translation]

SHRI MADAN LAL KHURANA (South Delhi): Mr. Deputy Speaker, Sir, I had given a notice about Bachhawat Wage Board and Hon. Speaker had promised to give me time to raise this matter in the House.. (*Interruptions*)

Mr. Deputy Speaker, Sir, I would like to raise two points about Bachhawat Wage Board award. One is related to the Government. Notification in connection with the implementation of the Bachhawat Wage Board award. Second is about the implementation of the report of the Expert Committee for grant of pension to journalists.

Has the Government conducted any survey in connection with the implementation of the recommendations of the Bachhawat Wage Board and how many newspaper owners have implemented these recommendations. According to my information, only 10 per cent newspaper owners have implemented it and 90 per cent have not implemented them. Supreme Court has also not accepted the plea of News Paper owners, but the laws are obsolete. It is my submission to the Government that Government should clear its position in this regard and the newspapers owners who have not implemented the award, should be asked to implement them.

Similarly, the report of the Expert Committee about the pension to the journalists is lying in the cold storage, it should also be got implemented by the Government (*Interruptions*)

SHRI HARISH RAWAT (Almora): Mr. Deputy Speaker, Sir, Hon. Members are following the procedure of making submis-

sion in Zero Hour. Many important matters are being raised under it. The issue of non-implementation of Bachhawat Wage Board award has been raised, the newspaper owners are not very serious about the implementation of its recommendations and these are not being implemented even after the assurances by the Government again and again, because Government is not taken any stringent action against these newspaper owners. Many owners have gone to the court. I and my colleagues had given a notice the by ignoring all the norms prescribed for telecast of films, film of the N.T.R. had been telecast by Television. It appears that Radio and Television have become mouth piece of the National Front and the friends of the members of National Front Government under the leadership of Shri Upendra... (*Interruptions*) ...

[English]

MR. DEPUTY SPEAKER: This is not a point of order. Now you have had too much of your say...

(*Interruptions*)

SHRI HARISH RAWAT: I am quoting the rule also Sir.

MR. DEPUTY SPEAKER: Mr. Rawat, please take your seat...

(*Interruptions*)

MR. DEPUTY SPEAKER: Now Bills to be introduced. Shri Sharad Yadav.....

(*Interruptions*)

MR. DEPUTY SPEAKER: Only what Mr. Sharad Yadav says will form part of the record....

(*Interruptions*)*

MR. DEPUTY SPEAKER: Ladhaji, it is not forming part of the record...

(*Interruptions*)*